Statement

Sl. No. Name of the Formulation	Composition	Pack size	Price fixed under DPCO, 1987
1. Mycorim 450mg. Capsules.	Rifampicin 450mg/Cap.	4's Strip	11. 32
2. Isomycorini Capsules.	Rifampicin 450mg!+Isonia- zid 300mg. per capsules	4's Strip	12.01
Representations to Kelkar committee in	(f) whether h	is Ministry	has received the.

regard to worug identification of certain drags

## 642. SHRI HARI SINGH: DR. (SHRIMATI) SAROJINI MAHISHI; DR. (SHRIMATI) NAJMA HEP-TULLA:

Will the Minister of INDUSTRY be pleased to refer to answer to Starred Question 120 given in the Rajya Sabha on the 2nd May, 1988 and state;

(a) whether it is a fact that Kelkar Committee is still functioning;

(b) when was the last extension granted to the Committee and upto what itme the Committee will function;

(c) whether it is a fact that Kelkar Committee received representations in regard to wrong identification of Nandrolone, Phenyl Propionate, Nandrolone Decancate, Elhyl Esterehl, Avapyrazone, Calcium and its salts; Vitamin Bl, B2, Vitamin C, Vitamin D-3 and Nicotinamide;

(d) what are the names of the various consumer and medical associations and also the names of Members of Parliament who submitted representation to Kelkar Cornmittee on these drugs upto the 15th July, 1938;

(e) whether it is a fact that Expert Committee has agreed to recommend for price control of these drugs; (f) whether his Ministry has received the. recommendations from the Expert Committee; and

(g) i'f so, by when action will be taken thereon?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) and (b) The term of the Kelkar Committee has been exended upto 30th September, 1988.

(c) to (g) Details of representations received from the industry, Organisation/ Associations and Members of Parliament regarding inclusion in/exclusion from the price controlled categories of drugs are given in the Statements I, II and III respectively (vide Unstarred question 625 supra for Statements I, II and HI). The representations have been forwarded to the Kelkar Committee. The reort of the Committee has not been received.

## Increase in prices of medicines

643. SHRI HARI SINGH: DR. (SHRIMATI) SAROJINI MAHISHI: DR. (SHRIMATI) NAJMA HEPTULLA:

Will the Minister of INDUSTRY be pleased to refer to the answer to Unstarred Question 1452 given in the Rajya Sabha on the 9th May 1988 and state:

(a) what are the basis of price increase of 144 per cent on Actifed Tabs, 102 per sent on Neosporin Eye drops, 108 per cent on Neosporin Powder and 51 per cent on Neosporin Ointment; (b) whether the drug companies submitted the proforma before increasing the prices of these medicines;

(c) if so, what were the basis of their claim for increase in prices;

(d) whether it is a fact that his Ministry intervened to get the prices reduced;

(e) if so, what is the reduction in each case and what is the present increase;

(f) whether his Ministry has fixed any norms by which justification for price increase is judged; and

(g) if so, what are the names of the medicines the prices of which have been increased by more than 30 per cent after the announcement of DPCO, 1987, which have come to the notice of his Ministry and what steps have been taken in the matter of safeguard consumer's interest?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) to (f) An per the provisions of DPCO, 1987 m nufacturers of decontrolled formulations are free to revise the prices. However, Govt, is keeping a watch and has intervened wherever found necessary. After Govt's interventions, the revised prices for referred formulation to the extent available are givejn at Annexure. (*See* Appendix CXLVn Annexure No. 33).

(g) The required details are quite voluminous and are not readily available. Time and efforts required to collect the same will not be commensurate with the result likely to be achieved.

## Prices of Rifampicin

644. SHRI CHANDRIKA PRASAD TRIPATHI; Will the Minister of INDU\* TRY be pleased to state:

(a) whether it is a fact that Rifampicin is available in the open market at a price of Rs. 2500|- per kg. against the notified price of Rs. 3000'- per kg, (b) if so, what are the reasons for. which purchase invoices were not verified befonfixing the prices of formulations;

(c) whether it is a fact that as a resuli thereof the consumers are paying a heavy price for this drug; and

(d) what action has been taken to fix the responsibility and do justice to the consumers?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) No such instance has come to the notice of the Government.

(b) to (d) Do not arise.

## Writ petitions filed in Delhi High Court *b*. Drug Companies

645. SHRI CHANDRIKA PRASAD TRIPATHI; Will the Minister of INDUS TRY be pleased to state:

(a) whether it is a fact that certain drup companies filed writ petitions in Delhi High Court against the prices fixed by his Ministry under DPCO, 1979;

(b) if so, what are the names of in companies which filed writ petitions with the names of bulk drugs involved n each case;

(c) how many cases have been fin and orders passed and how many are pending in the Delhi High Court;

(d) what are the details of the decision taken in each case;

(e) whether the Delhi High Court dip ed for the recovery of the amount carged from the consumers in any of decisions;

(f) if so, what are the names of companies along with the names of the drugs and medicines involved;

(g) whether his Ministry has ass amount over charged by each cot and

(h) if so, what is the amount assessed and recovered so far?